

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 02.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.528/2019, IA No.936/2019, IA No.937/2019, IA No.1150/2020, IA(IBC)/178/2021, IA(IBC)/432/2021, IA (IBC)/1867/2023, IA (IBC)/1132/2023 in CP(IB) No.302/7/HDB/2017
NAME OF THE COMPANY	VBC Industries Ltd
NAME OF THE PETITIONER(S)	IFCI Limited
NAME OF THE RESPONDENT(S)	VBC Industries Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/528/2019

Present: Ld. Counsel Mr. G. Bhupesh for the Applicant.
Mr. TSN Raja, Resolution Professional.

It is stated by the Ld. Counsel for the Applicant that multiple Appeals relating to the said matters are pending before the Hon'ble NCLAT and these Appeals are related to the present subject matter.

In view of the submission, **matter is adjourned to 26.07.2024 along with IA No.936/2019, IA No.937/2019, IA No.1150/2020, IA (IBC)/178/2021 and IA (IBC)/432/2021.**

IA (IBC)/1867/2023

Present: Mr. TSN Raja, Resolution Professional/Applicant.
Ld. Counsel Mr. Vinamra Gogia for the Respondent No.1.
Ld. Counsel for the Respondent No.2

Ld. Counsel for the Applicant has no objection if the ex-parte order against the Respondent No.2 is set aside. Accordingly, the Respondent No.2 is set aside. For filing Vakalath and Counter, **matter is adjourned to 26.07.2024.**

IA (IBC)/1132/2023

Present: None appeared for the Applicant.

Ld. Counsel Mr. Vinamra Gogia for the Respondent No.2.

Mr. TSN Raja, Resolution Professional/Respondent No.3.

None appeared for the Respondent Nos.1 and 5. R4 has already been set ex-parte.
Matter is adjourned to 26.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)